

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

**Item No. 101  
IA No. 169/JPR/2024  
IA No. 170/JPR/2024  
CP No. (IB)- 64/7/JPR/2023  
Under Section 7 of IBC, 2016**

**In the matter of:**

**Vikas Sirohi**

**... Financial Creditor/Applicant**

**Versus**

**Vardaan Colonizers Pvt. Ltd.**

**...Corporate Debtor/ Respondent**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

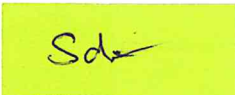
For the Applicant : Nitesh Srivastava, Adv.  
For the Respondent : Mohd. Bilal, Adv.

**ORDER**

Heard Mr. Nitesh Srivastava, Adv. appearing for the Petitioner. Mr. Mohd. Bilal, Adv. appearing for the Respondent. Rejoinder, if any, may be filed within 7 days with an advance copy to the opposite counsel. Failing which, right to file rejoinder will be forfeited. List the matter on 07.08.2024.



(Rajeev Mehrotra)  
Technical Member



(Deep Chandra Joshi)  
Judicial Member

July 10, 2024